

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of order: 23.8.02

CP No.66/2002 (OA No.370/2000)

Hari Singh s/o Shri Likhām Singh r/o Gram Rohina, Tehsil Jayāl, District Naugore, lastly posted as Sepoy at Bhilwara.

.. Applicant

Versus

1. Dr. S.Narayān, IAS, Secretary, Ministry of Finance, Government of India, New Delhi.
2. Shri Harshvardhan Chāvan, Narcotics Commissioner of India, 18, Mal Road, Morar, Gwalior.
3. Shri (Dr.) S.L.Meena, Deputy Narcotics Commissioner, Central Bureau of Narcotics, Narcotics House, Kota.

.. Respondents

Mr. Hemant Gupta - counsel for the applicant

CORAM:

HON'BLE MR. H.O.GUPTA, MEMBER (ADMINISTRATIVE)

HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDICIAL)

O R D E R (ORAL)

The learned counsel for the applicant submits that he wants to withdraw this Contempt Petition. He further prays that he may be allowed to file a duly constituted Contempt Petition. In the circumstances, the Contempt Petition is dismissed as withdrawn. He is at liberty to file a duly constituted Contempt Petition subject to limitation.

(M.L.CHAUHAN)

Member (Judicial)

(H.O.GUPTA)

Member (Administrative)